

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL**  
**KOLKATA BENCH**  
**KOLKATA**

C.P(IB) No.713/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh**  
**2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company		Pradyot Das-Vs- Duncans Industries Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

01 NUPUR CHOWDHURI  
 Practicing Company  
 Secretary

Petitioner

Nupur  
 chandhuri  
 10/1/2018

1. PATIT PABAN BISHWAL, Adv }  
 2. SAYANTAK DAS, Adv }  
 { Advocate Debtor

Adv  
 10/1/18

**ORDER**

Ld. Pr. CS for the operational creditor and the Ld. Advocate for the corporate debtor is present.

Ld. Advocate for the corporate debtor has sought leave of the Court for filing Vakalatnama along with Board Resolution and reply. Prayer is allowed. Vakalatnama and Board Resolution may be filed within 3 days.

Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 07/02/2018 for admission.

Sd

(Jinan K.R.)  
 Member (J)

Sd

(V.P.Singh)  
 Member (J)